

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'I-1': NEW DELHI
(Through Video Conferencing)**

**BEFORE SHRI R.K.PANDA, ACCOUNTANT MEMBER AND
SHRI C.N.PRASAD, JUDICIAL MEMBER**

ITA No. 6788/Del/2018, A.Y. 2015-16

ITO, Ward-2(4), Noida PAN No. : AJNPG3532B	Vs.	Parul Gangal D-105, Sec-55 Noida
(Appellant)		(Respondent)

Appellant by	:	None
Respondent by	:	Sh. M. Baranwal, Sr.DR

Date of hearing	:	29.11.2021
Date of pronouncement	:	29.11.2021

ORDER

PER R.K.PANDA, AM :

This appeal by the revenue for the assessment year 2015-16 is directed against the order of learned CIT(A)-1, Noida, dated 29.06.2018.

2. The learned counsel for the assessee, vide its letter, received by hand', has requested for withdrawal of the appeal filed by him and stated that the

assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.
4. In view of the above, we accept the request of the assessee for withdrawal of the appeal.
5. In the result, the appeal of the revenue is dismissed..

Above decision was announced on conclusion of Virtual Hearing on 29th November, 2021.

Sd/-

(C.N.PRASAD)
JUDICIAL MEMBER

Dated : 29.11.2021

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1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

Sd/-

(R.K.PANDA)
ACCOUNTANT MEMBER

By Order

Assistant Registrar,
ITAT, Delhi